

DIVISION BENCH

ITEM NO.107

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.92/2022, IA No.45/2022, IA No.303/2021, IA No.136/2023 &

IA No. 335/2024 IN CP (IB) No.57/ALD/2021

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STATE BANK OF INDIA V/S MR SATYA NARAYAN JHUNJHUNWALA (PERSONAL GURANTOR OF M/S JVL AGRO INDUSTRIES LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Aman Kumar Dwivedi, Adv. : *For the Financial Creditor/SBI &
Respondent in IA No.335/2024*
- Sh. Mohit Chaudhary along with : *For the Personal Guarantor/
Sh. Prakhar Mithal, Advs. Applicant in all IAs*
- Sh. Arun Prakash, Adv. : *For the BoB/ Res. in all IAs
(except in IA No.136/2023)*

ORDER

IA No.335/2024

- 1.** This application has been filed by the Personal Guarantor U/s 97(1) of the Code for appointment of the RP.
- 2.** Let the notice be issued to the Ld. Counsel representing the Financial Creditor and response be filed within a period of three days. The matter is adjourned for further hearing on 22nd July, 2024 to come up higher on the Board.
- 3.** Ld. Counsel representing the Personal Guarantor also to supply the copy of the application to the Ld. Counsel representing the Financial Creditor on the e-mail ID to be shared in the chat box.

-Sd-

-1/2-

-Sd--

IA No.303/2021

1. In this case, the pleadings, if any, be completed in the meantime.
2. All others IAs are also adjourned for the same date i.e. 22nd July, 2024 to come up higher on the Board.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

15th July, 2024

Pushpendra Kumar
(Private Secretary)